

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 148 of 2007 and
Appeal No. 124 of 2008 &
IA No. 159 of 2008**

Dated: 9th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

**Northern Railway
Versus
Punjab State Electricity Regulatory Commission & Anr. Appellant (s)
... Respondent (s)**

Appeal 124/08

Counsel for the Appellant (s) : Ms. Geetanjali Mohan
Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1
Mr. M.G. Ramachandran, Ms. Swapna
Seshadri with Mr. Kulwinder Singh for PSEB

Appeal 148/07

Counsel for the Appellant (s) : Mr. Vinay Kr. Shailendra
Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1
Mr. M.G. Ramachandran, Ms. Swapna
Seshadri with Mr. Kulwinder Singh for PSEB

ORDER

The learned counsel for the Appellants in both the Appeals and the learned counsel for the Board have filed the Written Submissions today. The learned counsel for the Commission seeks some time to file the Reply-Written Submissions.

Post the matter on **18.03.2010.** In the meantime, the learned counsel for the Commission is directed to file the Reply-Written Submissions after serving copy on the other side.

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**